

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
LOK SABHA
UNSTARRED QUESTION NO. 2279
TO BE ANSWERED ON 02.12.2019

Reimbursement under Right To Education

2279. SHRI ACHYUTANANDA SAMANTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the amount of reimbursement provided to private unaided schools across the country for complying with Section 12(1) (c) of the Right to Education Act to provide free and compulsory education to children belonging to weaker section and disadvantaged by allocating 25% of the admission seats, Statewise; and

(b) the percentage of these seats which have been left unfilled during the last year, and whether the Government has any plans, especially under Samagra Shiksha Scheme to sensitise schools and citizens about this availability so that more children belonging to these groups can receive education, and if so, the details thereof?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (b): Ministry of Human Resource Development, provides support to the States and UTs for reimbursement of expenditure incurred for 25% admissions in private unaided schools under Section 12(1) (c) of the RTE Act as per norms of erstwhile Sarva Shiksha Abhiyan, which is continued under the new integrated scheme Samagra Shiksha. This provision is effective from 2014-15. The state-wise details of amount approved under Samagra Shiksha for reimbursement under Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 during the year 2019-20 is at **Annexure**. The States and UTs are required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools. The reimbursement for this purpose would be provided based on the proof of actual payment made to schools by the States. The number of students admitted under Section 12(1)(c) of the RTE Act in the year 2018-19 is 4135015.

Ministry of Human Resource Development (MHRD) has issued guidelines vide circular dated 23.11.2010 to ensure that schools adopt an admission procedure which is non discriminatory, rational and transparent. It aimed to prevent profiling and eliminating children through any kind of screening process and to ensure equal educational opportunities to children belonging

to different social and economic background. In addition, guidelines dated 26.10.2012 have also been issued regarding elimination of discrimination and harassment of children, belonging to weaker sections and disadvantaged groups, in schools and reiterated vide letter dated 8th June, 2016. Also, MHRD vide letter no 12-5/2016-EE.11 dated 25.05.2016 requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of RTE Act, 2009.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (b) OF LOK SABHA UNSTARRED QUESTION NO. 2279 TO BE ANSWERED ON 02.12.2019 ASKED BY HON'BLE MP SHRI ACHYUTANANDA SAMANTA REGARDING "REIMBURSEMENT UNDER RIGHT TO EDUCATION"

Amount approved for 12 (1) (c) of the RTE Act, 2009 in the year 2019-20

S. No.	State	Amount Approved (Rs. in Lakhs)
1.	Chhattisgarh	4949.6
2.	Delhi	6294.308
3.	Gujarat	14218.16
4.	Jharkhand	716.295
5.	Karnataka	14859.00
6.	Madhya Pradesh	24000.78
7.	Maharashtra	12000.00
8.	Odisha	88.333
9.	Rajasthan	17424.93
10.	Tamil Nadu	7078.406
11.	Uttar Pradesh	2586.516
12.	Uttarakhand	5786.355
	Total	110002.68

Source AWP&B 2019-20